GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA STARRED QUESTION NO. *203

TO BE ANSWERED ON THE 19TH MARCH, 2025/ PHALGUNA 28, 1946 (SAKA)

NCRB REPORTS

203 SMT. SAGARIKA GHOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the list of years for which the NCRB data has been published in the recent past and;
- (b) the years for which the data has not been published;
- (c) whether NCRB has not published data for any particular year/s in the recent past and if so, the reasons therefor;
- (d) whether NCRB has published any report after 2022; and
- (e) if so, the details thereof and if not, reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE RAJYA SABHA STARRED QUESTION NO. *203 DUE FOR ANSWER ON 19TH MARCH, 2025 REGARDING NCRB REPORTS

- (a) to (c): In recent years, the National Crime Records Bureau (NCRB) has been continuously publishing 'Crime in India' (CII), 'Accidental Deaths and Suicides in India' (ADSI) and 'Prison Statistics India' (PSI).
- (d) to (e): The publications collate data of a calendar year, hence, the process of collection of data is initiated only after the completion of the respective year. The data for the reports is collected from 89 data supplying centres which includes 36 States/Union Territories and 53 Metropolitan Cities i.e. cities with a population of more than 10 lakhs. The 2022 report has been published and data validation for the 2023 report is in final stage. The data is collected digitally through a dedicated software application developed by the Bureau. The data collection and it's consolidation/ compilation is done at various levels in the District/State by the States/Union Territories and subsequently by the Bureau, through this software application. Data submitted by States/Union Territories is extensively verified/validated at various levels/stages through the inbuilt checks in the software application. In case of discrepancy/ inconsistency in the data, the same is referred back to the respective State/Union Territories for revalidation. Necessary trainings for ensuring uniformity, are also imparted to the States/Union Territories to collect data as per the detailed proformas.
